

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 10164/2013

(Arising out of impugned final judgment and order dated 13/08/2013
in CRLR No. 421/2006 passed by the High Court of Judicature at
Allahabad)

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned
order and exemption from filing O.T. and permission to file
additional documents and stay and office report)

Date : 20/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Giriraj Subramaniam, Adv.
Ms. Liz Mathew, Adv.
Mr. Simarpal Swamy, Adv.

For Respondent(s)

Mr. Gaurav Bhatia, Adv.
Ms. Pragati Neekhara, Adv.
Mr. Utkarsh Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

for On filing of the application by the petitioner
impleading the accused-Akhilesh Kumar Singh as party respondent,
the Registry shall issue notice forthwith returnable within four
weeks.

Dasti, in addition, is also permitted.

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2015.11.23

(Rajni Mukhi)

(Tapan Kumar Chakraborty)

16:56:40 IST
Reason:

Sr. P.A.

Court Master